Electricity (Supply)

THE DEPUTY MINISTER IN 'THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD):

Sir. I move:

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""That the Bill further to amend the Electricity (Supply) Act, 1948, as passed by the Lok Sabha be taken consideration."

Sir, the hon. Members would recollect that, during the last Session, we had introduced a Bill for amending the Electricity (Supply) Act, 1948. The Bill could not be taken into consideration during that Session and the President was pleased to promulgate an Ordinance for amending the Act. Subsequently, the Bill was withdrawn from the Rajya Sabha and introduced in the Lok Sabha.

[Mr. Deputy Chairman in the Chair]

I have already placed before the hon. House a statement explaining the reasons for these steps.

During the last three years, we have taken a large number of measures to improve the availability of electricity in the country, and to ensure that investments made in the power sector are used as productively as possible. There has been a considerable improvement in the situation almost all over the country, and shortages of power are now to be found in only two or three States. While we were attending to the immediately problems of better maintenance, improving coal quality, quicker erection of plants, better systems management, etc., we had also been giving thought to changes required in the very structure of this industry, so as to enable it to ade-. quately meet the demands of future, growth. The Electricity (Supply) Act, 1948, was originally framed in 1948. This Act provided the framework for the power industry. However, during

the last 25 years, the installed capacity has increased almost ten-fold, and we expect that this capacity would double every 8 years or so. Clearly the magnitude of the problems which are being faced now, and which will increasingly be faced in the coming decades would be, qualitatively as well as quantitatively, very different from those which existed when the Act was framed. I move the Bill for consideration.

Amdt. Bill. 1976

The question was proposed.

MR. DEPUTY CHAIRMAN: There are so many speakers. I think we will restrict to two minutes each; or, I will call only half the names.

SHRI JAGJIT SINGH ANAND (Punjab): Mr. Deputy Chairman, Sir, I agree with the objective of the Bill. But, as the hon. Minister has himself stated, it was once introduced in the Rajya Sabha then withdrawn and then again introduced in the Lok Sabha. Even now, the Bill is not adequate enough to meet the situation. I want to point out that it would have been better, and in between the Sessions we had enough time, if a well-considered . new Act had been brought instead of "? making these amendments to the. 1948 Act. But what is called for is a comprehensive Act. And my first point is that I doubt very much that all the problems that arise will be solved by this sort of an amending Bill. Sir, I would like to know whether the claim that has been made by the hon. Minister, Shri K. C. Pant, in the other House that a virtual elimination of the private sector in the field of electricity has been made in consonance with the 1956 Industrial Resolution were a fact. If it were a fact, I will be very glad. But I would like to know whether the Calcutta Elctricity Supply Company, the Tata Hydel Power Project, the An- \*• dhra Valley Power Supply Company, Ahmedabad Electricity Supply the Undertaking, etc., are not still privately owned! And if the companies in Calcutta, Ahmedabad and Bombay where there is the of industrial

activity are privately owned, then how can this claim be made that virtually the private companies are eliminated? I would be very glad if it were a fact. And I would be still more glad if the word 'virtually' is gone.

Then, Sir, there is a great necessity for a national grid and of its strict implementation. We know that we suffered from power famine. We know the Centre was good enough to allot to Punjab power from Madhya Pradesh. But it never reached Punjab and Rajas-than was inbetween and Rajasthan swallowed all the excess and I do not know whether it needed it or not. 'Therefore, I would say that a national power grid is a necessity.

The next thing I want to say is this. What about the rates? Who is given the concessions in the rates? Who is charged the fleecing rates? It is the agricultural producers, it is the farmers who bear the brunt of the enhanced rates. Then it comes to the domestic consumers. And all the Members of Parliament must be knowing what has happened to their bills during the last few months as domestic consumers. Then the small-scale industries are hit. And who are the people to get the concessions? The Birlas get the concessions, the big people get the concessions, the privately-owned aluminium factories get the concessions. Therefore, I would say that a special consideration should be given to the agricultural producers, the farmers, the small industrialists and the domestic consumers. They should be given all the concessions and not the Tatas and the Birlas and big monopolist.

Then, Sir, I would like to point out that the Thein Dam has been hanging on for a long time. On many occasions the Centre has intervened to bring together certain Governments. Now the Governments concerned are very much with the ruling party. But they have not been able to solve this problem so long and water is going to

Pakistan, the water for which we have already paid to Pakistan many years ago. The Thein Dam is not coming up. It not only means that there is less production of electricity, it not only means there is no water coming, but it also means that people who devoted their entire life to the building up of the Bhakra project being shifted to the Pong and Pandoh projects. Now these two projects which are a wonderful gift to the nation are coming to completion. They are being thrown on the streets. Sir, I went to Pandoh Slapper. I want to mention one fact also. I wrote to the General Manager who controls both the Pong dam and the Pandoh Slapper. The General Manager happened to be a Brigadier. And that gentleman, instead of writing to me asked the Chief Engineer not to receive me because apart from being a Parliament Member, I am also an editor of a daily. He said that newspapermen are barred from going there. So, this is, I would say, the standard of understanding of the man who is supposed to run both the projects. And when I went there what did I find? I found that those who built this excellent project which not even the Russians or even the Americans built so far-I am referring to the Sundernagar project—they were feeling that, in June next year, when the project will be completed, they would be on the streets.

## नहर पक्की, नौकरी कच्ची । डैम बनाग्री, घर नूजाग्री ।

6 p.m.

They are facing another 1947. They are facing another upheaval. I repeatedly brought it to the notice of Shri K. C. Pant. I repeatedly requested him to receive a deputation from there. I requested him to have an all-India policy in the interests of the nation. Why should they be thrown out and where will they go? Tomorrow you want to take up another project and why not plan prospectively? Why not give them employment alternatively? If you cannot do that why people who have served for more than

[Shri Jagjit Singh Anand]

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20 years should not be given pensions? They gave their all to the nation. They gave their skill to the nation. They gave their youth to the nation. And, now, they are being thrown out, most of them. If they are retired one day before 60 years they will not get a farthing. People who have been working on these projects for years and years are not being made permanent and are being kept on work-charged establishments so that they can be dismissed at any time. So, I would appeal to the Minister, while bringing forward this Bill, to please attend to the problems of the employees (Time Bell rings). Please assure us that all of them who have worked for over 20 years will' be given a reasonable pension because they have given their best to country.

Sir, another thing that I want to say is that I do not know why the Minister should find it at all difficult to receive There are very serious deputation. problems like employees provident fund. and housing other matters. The employers' treatment is not good and they are riding over them roughshod and the hon. Minister says: 'T know the problems but I cannot receive deputation'. So, I would say that they need a much more sympathetic consideration. They have done their best. They have given their youth to build up these projects. Pandit Jawaharlalii used to say: 'Bhakra is today's Taj. Bhakra is the best gift to .the And, they have built not only nation.' Bhakra dam but other dams too. (Time Bell rings). Sir, in the end, I would request that their problems should be attended to and their deputations should be received there should be some scheme brought into force whereby all those who have served for 20 years or more can be given some pension.

MR. DEPUTY CHAIRMAN: Shri V. C. Kesava Rao, not here. Now 1 am going to call the names and if they are not in their seats, their names go and in doing so I am not going to keep to the order of the names also.

I expect all the Members to be present in their seats. Yes, Shrimati Leela Damodara Menon, only 2 minutes please.

Amdt. Bill. 1976

SHRIMATI LEELA DAMODARA MENON (Kerala): Sir, I congratulate the Minister for Energy and Power for the very good work that has been done during the last three or four years and also for the great strides that have been made in the production of energy, specially electric power, in this country. Sir, it is very evident thai we require a re-enactment in this matter because we are still following the old and original Act of 1948.

Sir, I want to point out that while our per capita consumption of electricity is 100 units, that of the U.S.A. is 9,600 units. At the same time, our per capita consumption of fuel in the form of firewood and other things is much more than that of any other country in the world. Therefore, Sir, it has been very rightly pointed out in the 20-point programme that power and production of power is of great importance to the economy of our I country

Sir, so far as Kerala is concerned. I want to request you that it should be seen that this enactment does not affect Kerala in any way. The one thing Kerala has in plenty is power. If there is any control on Kerala power, if should not in any way affect Kerala adversely. Just as in the case of certain other products, which are governed by Central laws, and are supplied to the different parts of the country, there is no adverse effect on the States producing them, also In this case there should be no adverse effect en Kerala.

Sir. there is one more thing which I wish to point out. So far as the production of electricity is concerned. it now seems to be linked up with several other problems. For instance, the Silent Valley Project in Kerala is now almost going to be at a standstill because the report of the task force is that it is too beautiful to be touched and therefore thai project need not be undertaken at all. Sir, I submit that the whole of Kerala is beautiful. It is another matter ...

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AN HON. MEMBER; We know, everything in Kerala is beautiful.

SRIMATI LEELA DAMODARA MENON; So, if only beauty is to be taken into consideration, I do not think any development work could be undertaken in Kerala at all.' The Silent Valley Project is one of the most important projects, so far as the hydro-electric power is concerned, in Kerala, and to those people who are concerned about preserving the beauty of that place, I would submit, Sir, that the beauty of that place will still be there because of the lakes and other things and that beauty will still remain when the hydroelectric projects come up there. (Time bell rings). All right Sir, I wind up.

MR. DEPUTY CHAIRMAN: Shri Dhabe, not here. Shri Shahi, not here. Shri Jagan Nath Bhardwaj, not here. Yes, Shri Kalp Nath Rai

श्री कल्पनाथ राय (उत्तर प्रदेश) : श्रादरणीय उप-सभापति जी, मैं सरकार द्वारा जो बिल लाया गया है उसका समर्थन करता हं। किसी देश की तरक्की के लिए बिजली बहुत महत्वपूर्ण चीज है।

MR. DEPUTY CHAIRMAN; I would suggest if you speak extempore, because you will hardly get any time to complete it.

SHRI KALP NATH RAI: I will not sDeak. Sir. if you say.

श्रीमन, मुझे केवल दो तीन बातें निवेदन करनी हैं। किसी देश की तरक्की के लिए भीर गांवों की तरक्की के लिए विजली बहुत ब्रावस्थक चीज है। ब्राप जानते हैं कि हमारे देश में बिजली के काम में बहुत तरक्की हुई है। इसके लिए हमारे मंत्री महोदय बधाई के पात हैं। हमारी पंचवर्शीय योजना में भी बिजली को प्राथमिकता दी गई है। इसलिए हमारी सरकार भी बधाई की पात है। एक बात मैं यह निवेदन करना चाहता हं कि हिन्दस्तान के 7 लाख गांवों के बिजली-करण के संबंध में कोई सीमाबद्ध ग्रीर ठोस योजना बनाने की द्यावश्यकता है। दूसरा निवेदन मेरा यह है कि जो विजली किसानी को दी जाती है ग्रीर जो विरला साहब को दी जाती है उसके रेट में बड़ा ग्रन्तर है। विरला साहब को 11 पैसे युनिट के हिसाब से बिजली दी जाती है। हमारे उत्तर प्रदेश में किसानों को 24 पैसे युनिट के हिसाब से विजली दी जाती है। हरियाणा में किसानों को 16 पैसे के हिसाब से बिजली दी जाती है। एक तरफ हमें अपने देश का श्रीद्योगिक विकास करना है और कृषि का भी विकास करना है तो दूसरी तरफ हमारे देश में जो गरीब लोग हैं या जो कमजोर लोग हैं उनको भी गांवों के अन्दर विजली दी जानी चाहिए ताकि हिन्दुस्तान के 7 लाख गांवों का विजली-करण हो सके।

उप-समापति महोदय, उत्तर प्रदेश की सरकार ने यह कानून बनाया है कि जो लोग विजली का ट्यूववैल के द्वारा इस्तेमाल करेंगे उनको 15 ६० हौसंपावर के हिसाब से पैसा देना पड़ेगा। चाहे वे विजली इस्तेमाल करें या न करें। धनी स्थिति यह है कि कभी तो बिजली मिलती नहीं है और कभी मिलते भी है तो वह 24 घंटे नहीं मिलती है। ऐसी स्वति में मेरा निवेदन है कि विजली का हिसाब 15 ६० हीर्सपावर के हिसाब से लगाने के बजाय युनिट के हिसाब से लगाया जातः चाहिए। सरकार को पुरे देश का ध्यान रखता चाहिए ग्रीर इस बारे में कोई नेशनल पालिसो होनी चाहिए। विजली जेनरेशन का 🗀 केन्द्रीय सरकार की आर से होना चाहिए शौर डिस्ट्ब्य्शन का काम इलेक्ट्रीसिटी वं े वैभाष्यम से होना चाहिए। उत्तर प्रदेश को जितनी विजली की भ्रावश्यकता है उतनी बिजली उनके पास नहीं है। आज

## [श्री कल्पनाथ राय]

विहार, उत्तर प्रदेश और मध्य प्रदेश आदि राज्यों को जितनी बिजली की भ्रावश्यकता है उतनी बिजली उनको नहीं मिल पाती है। इसके विगरीत तामिलनाडु, महाराष्ट्र श्रादि इस प्रकार के प्रदेश हैं जिनमें विजली का जेनरेशन बहुन ज्यादा है। इसलिये ब्रादरणीय उप्तमाध्यक्ष महोदय, मैं निवेदन करना चाहता हं मंत्री महोदय से कि वह उत्तर प्रदेश भ्रौर बिहार के गांवों का विजलीकरण कराने के लिये हिन्दी भाषा भाषी इलाकों, पिछड़े इलाकों में बड़े-बड़े सब-स्टेशन बनाने के लिये ग्रांर इन पिछडे इलाकों के लिये विगेग ध्यान देने की नीति अपनायें और हिन्द्स्तान के 7 लाख गांवों में विजली फैनाने का प्रयास करें। लेनिन ने कहाथाकि समाजवाद श्रौर बिजली एक शाखा के दो पहलू हैं। हमारे संविधान ने, हमारे देश की नेता श्रीमती इंदिरा गांधी ने समाजवाद को स्वीकार किया है। इसलिये हिन्दुस्तान के 7 लाख गांवों का विजलीकरण करा के ही हम तरक्की ग्रीर समाजवाद के रास्ते पर चल सकते हैं। इन शब्दों के साथ मैं ग्रापका धन्यवाद करता हं ।

**थी यशपाल कपूर** (उत्तर प्रदेश) : उनाध्यक्ष महोदय, मैं विजली मंत्री जी को वधाई देने के लिये खड़ा हुमा हूं। पिछत्रे कुछ वर्गों से जो कुछ मैंने हमारे कई मंत्रों पर, चाहे, वह संसद् की समितियां हों ग्रीर चाहे वह प्रदेशों में, मांग की कि विजली के उत्पादन के काम को, बिजली के वितरण से अलग कर देना चाहिए ग्रौर मैं मानता हूं कि ग्रव तक जो यह नहीं हुम्रा वह एक वहुत वड़ा हमारा राष्ट्रीय नुकसान हुम्रा क्योंकि इलेक्ट्रिसटी बोर्ड जिन के ऊपर आपने यह दोनों बोझ लादे हुए हैं वह विजली पैदा भी करे और वह बांटे भी, इन दोनों में उसकी कार्य क्षमता बहुत नीची रही। जिसका भुगतान देश को पिछते चंद वर्षों में भुगतना पड़ा। ग्राखिर देर ग्राय दुरुस्त ग्राय वाली बात कहता

हूं और साथ ही यह भी समझता हूं कि हमारे विजली के जो इंजीनियर्स हैं, शायद उनको यह जिम्मेदारी देने से पहले सरकार यह सोचती थी कि उनको किसी फारेन कन्ट्री से सर्टिफिकेट मिल जाय तो अपने देश में उनको बिजली बनाने की जिम्मेदारी दें। जब हमारे इंजी-नियरों ने दूसरे देशों में वड़े-बड़े धरमल प्लान्ट लगाने शुरू किये तब यह निर्णय किया गया कि चलिये अपने देश में भो बिजली बनाने का काम इंजीनियरों को जो इस कार्य को जानते हैं, दे दिया जाय । तो मुझे ऋाशा है कि यह जो जनरेशन प्रोजेक्ट ग्राप बनाने जा रहे हैं जितने हमारे हाइडल या थरमल प्रोजेक्ट लटके हए हैं, उसके कारण हमारा देश आज बिजली के मामले में पिछड़ा हुआ। है, को पूरा किया जायेगा। मंत्री महोदय, अच्छी तरह से जानते हैं कि भ्राज भी हमारी सीमा पर, मनोपूर में, मिजोरम में रक्त को जो बिजलो होती है वह टिमटिमाते हुए दीप जैसे होती है, उसी तरह से उसकी रोशनी होती है। उत्तर प्रदेश के पहाड़ी प्रदेशों में जहां मालूम नहीं कितने ही जल प्रपात गिरते हैं, पहाड़ों से खुद गिरते हैं परन्तु उनकी शक्ति का अभी तक कोई उपयोग हम ने नहीं किया और राष्ट्रीय आक्ति काक्षय होने दिया। मुझे ऋाशा है कि इसके बन जाने से उस सारी शक्ति को बढ़ाने के वारे में तेजी से कार्य होगा।

श्रध्यक्ष महोदय, मैं ज्यादा समय न लेकर, वितरण के बारे में भी थोड़ी बात कह देना चाहता हूं। बिजली श्रा गई, चली गई गांबों में श्रीर रिपोर्ट श्रा गई कि इतने हजार गांबों में बिजली पहुंच गई। लेकिन मैं पूछना चाहता हूं चाहे केन्द्रीय सरकार में रिपोर्ट बनाने वालों से, चाहे प्रदेश सरकारों में रिपोर्ट बनाने वालों से कि क्या एक ट्यूब बेत के ऊपर एक बिजली लग जाने से क्या सारे गांव का बिजलीकरण हो जाता है। गांबों में जो वहां पर लाइसेंस वाले ठेकेदार हैं, उनकी मोहर जब तक न लगे तब तक इलेक्ट्रिसटी बोर्ड वाले कनेक्शन नहीं देते श्रीर श्रगर एक

गरीव श्रादमी अपने घर में विजली लगाना चाहता है तो उसे कम से कम 300 रुपये का खर्चा करना पड़ता है। श्राज तक विजली केवल शहर के नागरिकों को ही प्राप्त है जहां पर कि हर तरह की मुविधायें लोगों को प्राप्त हैं। लेकिन उत्तर प्रदेश सरकार ने प्रधान मंत्री के सुझाव पर एक क्रान्तिकारी कदम उठाया है और मैं श्राशा कहंगा श्रापके द्वारा श्रध्यक्ष महोदय, कि श्रन्य प्रदेशों की सरकारें भी उसका अनुसरण करेंगी कि यदि किसी भी गांव में विजली का कनेक्शन जाता हो तो 'जनता कनेक्शन सेवा' इलेक्ट्रिसटी बोर्ड जाकर वहां जाकर व्यवस्था करेगा।

एक बत्ती चाहिए तो 60 रू०, वह भी साल भर में दो, महीने महीने का नहीं। दो चाहिए तो 80 रु०, 3 चाहिए तो 100 रु० **ग्रौर ये सब इन्स्टालमेंट में दे सकते हैं। ग्रौर** कब से? कुछ ही महीनों में एक एक हमारे जिले में उत्तर प्रदेश में हजारों लोगों के घरों में बिजली पहुंच रही है। तो इसलिए यह जो श्राप ऐक्ट ला रहे हैं एक तरफ बिजली बनाना चाहते उसी तरह उसी दुष्टि से गांबों में बिजली पहंचाएं ताकि गांव का बच्चा भी रात में बैठ कर धपना ग्रह्मयन कर सके जो पहले दिए की रोशनी में ग्रध्ययन करता था, फिर मिट्टी के तेल में, श्रीर मिट्टी का तेल मिलना बंद तो ग्रंधेरे में उस वेचारे की पुस्तक बंद हो गई । तो उन पुस्तकों को खोलना है।

(Time bell rings).

ग्रंत में यह जो श्रापने ऐक्ट में रखा है कि जिस समय किसी ग्रंडरटेकिंग को लेंगे तो उसमें किसी कन्ज्यूमर को रिफण्ड देना है तो उस रिफण्ड को ग्रापने क्या कर दिया कि श्रगर कोई वारिस नहीं निकले तो वह, बाद में जब कोई न मिले, ग्रीर साबित हो जाये तो परचेजर की, खरीदने वाली की, जिम्मेदारी में उसका विकास कार्य कर दिया जाये। क्यों साहब, जब बह मांगता ही नहीं तो क्यों दे रहे हैं? श्रीर जो कर्मचारी उस ग्रंडरटेकिंग के होंगे उनकी सेवा-शतों के बारे में भ्रापने ग्रपने इस बिल में कोई भी ग्राम्बासन नहीं दिया तो ग्राप उनकी सेवाग्रों को सुरक्षित रखें ग्रीर जो ऐसा धन मिले वह कर्मचारियों के बेलफेयर के लिए इस्तेमाल हो। इन शब्दों के साथ मैं इस बिल को सपोर्ट करता हूं।

SHRI NABIN CHANDRA BURA-GOHAIN (Assam): Sir, the Preamble of the Electricity (Supply) Bill is:

'It is expedient to provide for the rationalisation of the production and supply of electricity, for taking measures conducive to 1 electrical development and for all matters incidental thereto."

The Central Electricity Authority, I give emphasis, has not been working in the spirit of Preamble. The Preamble Rationalisation of production and supply of electricity throughout the country, whereas steps are being taken by the Central Authority by which there is lop-sided and irrational growth of power production in the country. This policy has created imbalance among various areas in the country. The policy has pushed back the backward regions further and I do not see whether there will be any time when these backward regions will be able to come' at par with, the forward regions of the country. I would like to give examples and I would like to draw your attention to the Nort.h-Eastern region. This region has more than one-third of the potential of hydel power but all the States in the North-Eastern region have been suffering from acute shortage of power. So far as Assam is concerned, it needs 120 mw., whereas at present it is producing 59 mw. It is now getting 18 mw. from Meghalaya but Meghalaya has also informed the Government of Assam that it will no longer supply power to the State of Assam. Similarly, Nagaland produces not a single unit of the power. Manipur also produces a very small quantity of power through its diesel-based generating sets. No

[Shri Nabin Chandra Buragohain]

doubt, one big project at Logtak was taken in hand but, all of a sudden, the project was stopped. I do not know what were the reasons for stopping the project. This project had given some hopes to the people of the north-eastern region that they might be getting power. Two other projects are also taken up. I congratulate the Central Government for taking up the two projects at Kopili and Kameng, but I do not think within a period of another five years these projects will be producing power. Therefore, the problem is; In the meanwhile what is to be done? The industries in Assam are coming to a stand-still. I would like to draw the attention of the House that the cement factory at Bokajan is almost complete. It is awaiting power. As soon as it has power, it can produce even six hundred tonnes of cement per day. But, for want of power it has not been commissioned.

There are statistics to show that any day there will be paper shortage throughout the world. But, Sir, in Assam there is one Ashoka Paper Mills run by collaboration between private capital and Government capital. For want of power it has not been able to utilise its capacity fully and has not been able to start other ancillary units.

Therefore, I do not see any bright future for this backward region for at least a period of another five years. Should this region wait for five years till these big projects produce power? What-has to be done at present? I draw the hon. Minister's attention to this and suggest that meanwhile some solution should be found. The Government of Assam has taken steps to meet the immediate needs by expediting the Namrup thermal station. I hope the Central Ministry would extend all assistance required for the expansion of the Namrup thermal power station So that the immediate needs could be met by this expansion.

Again I insist that the Central Authority must follow the spirit of the  $\,j\,$ 

preamble. Otherwise there will be imbalances among the different areas in the country which will multiply and cause erosion to the unity and affinity of India.

With these words, Sir, I support the Bill.

SHRI B. RACHAIAH (Karnataka): Sir, I support the Bill for amending the Electricity (Supply) Act. 1948. The Bill envisages reorganisation and restructuring of certain provisions of the Act in order to meet the increasing demands of the country.

Sir, originally the Central Water Supply representatives used to be the Members of this Electricity organisation and now it is proposed to increase the number to 14. There will be eight permanent members of this Authority and six members will be associate members of <the Central Water Supply and Power Corporation.

Sir, the main purpose of restructuring is to see that generation, transmission and distribution are separated and new companies formed by the Centre and States for the generation of electricity.

Sir, I congratulate the Ministry for having done good job in producing nearly 22.5 million kilowatts of power in the country—hydro-electric power, thermal power and nuclear power. But they have not tackled the problem as a whole. So, there is need for evolving a national policy—for the entire' country. Then they have to see that regional grids are formed all over the country and, after generating power, it is given to all parts of the country for rural electrification, for irrigation pump sets and for industry. Otherwise the country cannot develop.

Sir, I went to bring to your kind notice the needs of the Karnataka State. The Karnataka State has been able to take up, with the help of the Government of India, the Kalindi project and the Sharavati prdject. But there are two other important projects,

namely, Bhedtu and Varahi, which need the attention of the Government of India. And there is also a provision for financing the State Governments for the generation of power. I would request the Ministry to look into this. Another important aspect is that, in spite of all these things, Dr. K. L. Rao in the Lower House mentioned that the capacity of Karnataka to produce the hydro-electric power is only one million kws afterwards what they have to do? So they have to get. a thermal power station in Karnataka. Therefore, I take this opportunity to request the Minister to see that the request of the Karnataka Government for starting a thermal unit in Karnataka is complied with.

With these few remarks. I support the Bill.

SHRI H. S. NARASIAH (Karnataka): Sir, since admittedly power is in serious shortage, and it is a national need, the Central Government must take up the responsibility for its generation and not leave it solely to the meagre resources of the States. It is, therefore, necessary to form a national thermal generation corporation and a national hydel generation corporation. The States should be allowed to form smaller corporations only, with the permission of the Central organisation.

Sir, I will straightaway come to the problems of Karnataka. My learned friend Shri Rachaiah has, in a way, already touched the problems of the State. It is one great irony that, though Karnataka is still the kingpin of the southern regional grid, going to the aid of its neighbours in distress, it should itself be facing a distressing situation. Even in the midst of its distress, it has gone to the aid of both Andhra Pradesh and Tamil Nadu. At the request of both these States, Karnataka has agreed to an arrangement for "banking" part of the power of these two States which have found it necessary to back down their thermal generation This banking arrangement considered to have

turned out to be a boon for the region as a whole in conserving its power resources and using them at the time of its choice. The extension of this arrangement for interregional grids is also considered a possibility, thus opening up avenues of co-operation among the regional grids and of an element of co-ordination in the operation of the different systems.

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While the systems of Andhra and Tamil Nadu are a mixture of thermal and hydro generation, the Karnataka system, as of Kerala, is wholly hydro-based. The total installed capacity of the State's grid comes to about 1,145 mws. Karnataka's total hydel potential is estimated at 5.5 million kws at 60 per cent load factor, which roughly means that one-tenth of the country's total hydel potential is concentrated in Karnataka. If the Centre extends generous financial backing, it should be possible for the State to tap the entire hydel potential and serve the needs of the less fortunate States with the national electricity hook-up idea that must take shape now. The requisite technical competence and the organisational set-up to undertake such a massive power construction programme is already available in Karnataka. It is well known that hydel power is considerably cheaper than thermal power and it should, therefore, be worthwhile to invest more on hydel generation than on thermal generation.

But hydel generation is unfortunately subject to the vagaries of monsoon. Karnataka has suffered bitterly in this way. If its hydel system had a thermal backing, using either coal or nuclear element as fuel, the State would not have suffered so much as it did last. Hence a thermal station, as Mr. Rachaiah said, is an essential need of Karnataka. I do not want to tabulate the reasons for making out a case for thermal station.

I will pass on to the next point. With the completion of Kalinadhi, Varahi, Bedthi, Gerosoppa Tail Race Scheme, etc., the installed

[Shri H. S. Narasiah]

capacity wii] be over 3000 mws, which will be purely hydro. As already stated, with a large hydro system depending on the vagaries of rainfall, any failure of rains will have disastrous effects on industries, food production, employment, etc. Thermal stations of adequate capacity for firming up such a large hydro system are very essential if optimum benefits are to be obtained.

But. in the context of very long-term requirements of power, hydro and •coal have their limitations. Nuclear power is. therefore, the only solution to meet the ever growing demands in the State. In order to remedy the imbalance in its system and also to help secure overall co-ordination in the years to come, Karnataka has been building up a case for an atomic power station. While Tamil Nadu has already an atomic power station in Kalpakkam and Andhra Pradesh has plenty of coal deposits, Karnataka has neither. It is centrally with reference to situated regional requirements. Having taken a pioneering role in the establishment of the Southern Regional Electricity Grid, Karnataka, of necessity, had to have, and has, a good network of high tension transmission lines connecting the State's grid with those of the neighbouring States in the region.

At the instance of the Atomic Energy Commission, Karnataka is investigating suitable sites for locating an atomic power station, and a number of sites have already been found. Of these, the Karnataka Electricity Board had recommended two sites as most ideal, namely, the Narayana Devary site at the exit of the Tungabhadra Project foreshore area and the Bidadur site at (he exit of the Malali tunnel of the Sharavathy power project area to the Site Selection Committee of the Government of India. The Chairman and the members of the Committee have already inspected the two sites. The proposed second atomic plant for the southern region is expected to be taken up for construction during the

6th Plan. The plant can easily be located in Karnataka.

I hope the Central Electricity Authority to come into existence under the Bill will take up the regional need of Karnataka and continue its efforts to enable it to solve its problem of power shortage.

Sir, I have only two points to press, with the Chair's permission...

MR. DEPUTY-CHAIRMAN: I am very sorry. But OJ\*ly mention those two points, do not elaborate on them.

SHRI H. S. NARASIAH: So far as the composition of the Board is concerned, I am very anxious that workers' representatives should find a place on it. I do not want to elaborate the point. Recently, we have amended the Constitution and we have made a provision for workers' participation in management. It is a Directive Principle which should be respected, which the Minister might take note of.

The last point for the consideration of the Minister is about the problem of the capacitors. It is a very serious problem. The t»oor i farmer has to go in for those capacitors which cost Rs. 700 each. After all, the saving that is expected of this is very little, as has been calculated. Even if all the farmers put capacitors and they work smoothly, only 2 per cent of consumption by the farmer is saved. For example, in Karnataka three lakh pump-sets operate. To put capacitors for all of them will cost a minimum of Rs. 15 crores, and this is sheer waste. I want to emphasise this point.

With these observations, I support the Bill

SHRI K. K. MADHAVAN (Kerala): Sir, I have only one point to raise and actually that has been stated by my colleague, Shrimati Leela Damodara Menon. There is a directive from the Centre that forests

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should be maintained untouched. We agree in principle and in practice on this. Kerala will be in a position to have more of afforestation.

If directive of Centre is completely complied with, that will affect some of the hydel projects of Kerala. The Idikki Project, part of which, has already been commissioned. Some other projects are about to be taken up. These works will come to a standstill. Not only to help Kerala but also other States, I am pleading for enriching electrical geweratiion, transmission and in Kerala. distribution Kerala is a little surplus in electricity by virtue of 'its rainfall, terrain and a good number of rains, Kerala is luckily in a position to take up more projects if the necessary finances are available and if a helpful attitude is taken by the Centre. In that case, Kerala can certainly produce much more electricity for her development and to supply it to the other deficit parts of the country. point is that the Centre should give a little relaxation to its directive that even e few acres of land should not be cleared of trees. If that is done, certainly our projects will work very speedily and they can produce much more surplus of electricity. This is a very urgent matter because the best season for taking up work on projects is now. By this month, the rains will be off and the best season for taking up work on projects in Kerala is from November to May. If during this season, the clearance is given by the Centre, certainly it will help Kerala to wurk almost all these projects successfully. Then certainly we will be one year ahead in our production of electricity.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (Maharashtra): Mr. Deputy Chairman, Sir, I wholeheartedly welcome the Electricity (Supply)' Amendment Bill. The proposed amendments will add teeth to the reconstituted Central Electricity Authority which has now assumed many more responsibilities.

Sir, I would l:ke to draw the kind attention of the hon. Minister to the question of financial structure of the State Electricity Boards. It is not only vigilance and monitoring on the part Df the Centre that is necessary but other help and co-operation is equally necessary. Thf.se boards should have financial structure which is sound possible if the State Government and the financial institutions also participate helping •them. And for that, there is another suggestion that if an income-tax exemption could be made s\ailable to these boards as it is done in the case of housing boards and other boards, it would be of great help to the electricity boards. You can take up this matter with the Finale Ministry for consideration.

The othec suggestion i3 that the State Klect.-itit/ Boards require supervision from the Central Electricity Authority. We know it is a State subject, but this is one department where a little laxity or carelessness not only leads to corruption but brings an artificial scarcity, very successfully manioulated by so many people working on the boards. So the Central Electricity Authority's supervision is absolutely necessary.

It will be a good idea that in the sharing of electricity between States, care should be taken and a check should be maintained to see that the lending States are not overcharging the borrowing States. A reasonable additional amount for extra production can be passed on to the borrowing States but it should not be used for mobilising resources for the lending States. That should not be allowed at all.

During the last two years, the idea of regional grids has been given very concrete shape. I would like some statutory character to be given to the regional electricity boards also. And if there is any difficulty, the areas or the regions could be re-drawn. You can also give a thought to the formation of regional load despatch stations.

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Another working arrangement which could be considered is to bring all nuclear power £enerating plants except those which are exclusively for Tesearch purposes under one umbrella and they could be all put under a separate corporation appointed for this purpose. It is high time that the Government decided once and for all to nationalise all big. small or medium private sector concerns which are now generating and selling electricity. I would like to quote one example and that is regarding the Calcutta Electricity Supply Company. It is run with foreign collaboration and it is nothing but looting metropolitan area of that city.

In spite of overall improvement in the availability of power, my State is one which is passing through a very severe shortage of power, and that is Maharashtra. I would like to make one or two suggestions about them. Sir, you know very well that there is an important Gas Turbine Project of Rs. 53 crores based on the oil of Bombay High specially to the chronically deficit western region of Maharashtra. This project is still pending with the Government for clearance'. It should be expedited In the interest specially of the development of new Bombay scheme.

The other equally important point is the diversion of the Amb river in the Nagpur region. This river bed is rich in the deposits of coal to the tune of 85 million tonnes. So, also is the project in Wardha valley in the Vidarabha area where there is coal deposit to the tune of over 100 million tonnes. If this also could be exploited, it would help the thermal station of Vidarbha area, and it would not have to depend on the Central India coal fields and spend prohibitive amount on transport of coal from those fields.

With these words, I once again congratulate the Minister for bringing in this amendment Bill.

SHRI IRENGBAM TOMPOK SINGH (Manipur); Sir, I will be very brief. I support this amendment Bill. I will only pose one or two questions. I must thank Shri Pant because he visited our area at the nick of time. We will not be able to meet him at Gauhati and talk to him. Most of the problems in our region have been touched upon by Shri Buragohain and I need not speak about them. But some doubt has arisen in mind. One day when I was going by an aircraft from Bombay, the Burmese Ambassador and the Japanese Ambassador were also travelling by the same aircraft. They landed at Imphal and probably wanted to see the Lokta project. Their visit to this project, I have kept it as secret so far. I have not spoken about it to others. The Imphal river will go to the Burmese territory and the barrage has been completed at a place called Ithai. Only the digging of a tunnel etc. remains to be done. 1 will not narrate about it. The purpose of their visit has caused some doubt in my mind particularly, but not to others. Sometime they may raise some issue about this river. I do not know. It is better if it is clarified.

The other point is that the electricity distribution system in Manipur is very inefficient. It is necessary to accelerate this work and revitalise the Department. In this emergency we have compulsorily retired one Superintending Engineer and suspended two Executive Engineers. Now one Chief Engineer who has been deputed to work there seems to know nothing about electricity. I am told he was working on the irrigation side so far.

We face the problem of electricity. On some days there is no electricity and even when it is there you cannot read in that light. If this is the position with regard to electricity for domestic purposes, how can one speak about industries and other things in our region?

Electricity (Supply)

Next I want to know whether the Manipur Government has at all formed the Electricity Board. I would like to know this from the Minister. If they have not formed one, please direct them to form one immediately. It i? a must. I doubt very much whether they have formed the Electricity Board.

श्री रणबीर सिंह (हरियाणा) : उप-सभापति जी, बिजली के संशोधन विधेयक का मैं समर्थंन करता हं। लेकिन समर्थन करते हए मैं यह कहना चाहता हं कि कानून के हेरफेर से बिजली ज्यादा पैदा नहीं की जा सकती है। श्रगर कानन से विजली पैदा होती तो ग्रव तक विजली की कमी नहीं रहती। विजली पैदा करने के लिए पैसा चाहिए। विजली से ही किसी देश की तरक्की हो सकती है श्रौर खेती की तरक्की भी इसी से होती है । कारखाने चलाने के लिए भी विजली की जरूरत होती है। विजली के विना देश की तरक्की नहीं हो सकती है। और इसलिये भी नहीं होना चाहिए क्योंकि ग्राज विजली जो है वह हमारे देश में ही बनती है। योजना कमीशन का कागज छएता नहीं। इससे देश की तरक्की नहीं हो सकती।

इसके साय-साथ मैं यह भी कहना चाहता हूं कि ग्रापने ग्रभी कहा कि इस देश के ग्रन्दर बिजली बोर्ड जो हैं उनमें कोई भी मनाफे में नहीं चल रहा है ग्रीर उसका एक कारण यह है कि हमारे देश की तरक्की के लिये रिजर्व बैंक और हमारे स्टेट बैंक विजली पैदा करने के लिये व्याज पर ऋण देशी, 7 प्रतिशत. 9 प्रतिशत या 5 प्रतिशत। तो फिर विजली कैंसे देश में बनेगी? यदि सरकार को इस देश को ग्रागे बढाना है यदि रुपये पर ब्याज भी हो तो वह कम से कम

10-15 साल तक ब्याज को दर उसके ऊपर न लगे। क्योंकि जितनी बिजली पैदा होगी, चीज भी ज्यादा पैदा होगी ग्रौर सस्ताई होगी। तो फिर सरकार को डी०ए० देने की ग्रावश्यकता नहीं होगी। तो इसके लिथे व्याज रहित ऋण मिलना चाहिए। जो 7 सी करोड़ रुपये साल के हम डी०ए० में देते हैं उसकी मावश्यकता नहीं होगी।

Amdt. Bill, 1976

इसके साथ-साथा मैं इस बात को भी निवेदन करना चाहता हं कि जैसा कि बड़ा जिक हुमा विशेषज्ञ जो हैं, इंजीनियर जो हैं, उनमें से ही चेयरमैन हो। मैं जब बिजली पानी का मंत्री था तो उस वक्त उस समय हिन्दस्तान के बहुत बड़े बिजली के इंजीनियर भाटिया उसके चेयरमैन थे ग्रीर जब हरियाणा के गांव-गांव में विजली पहुंची-22 हजार से लेकर सवा लाख तक—तो उस वक्त कोई टेक्नीकल भादमी चेयरमैन नहीं था। मैं इंजीनियरों के खिलाफ नहीं हं। इंजीनियर सलाहकार हो सकते हैं। श्रगर हमें देश की तरक्की करनी है तो यह तरक्की जितनी वेजी से हम चाहते हैं, इंजीनियर करा नहीं सकते। इंजीनियर तो एक तरह से एक मशीन है। उस पर जितनी सवारी होगी, चौधरी बंसीलाल एक मजबत सवार था. हरियाणा के इंजीनियरों को दबा सका, उनको हवाई जहाज की रफ्तार से चला सका, स्रोर हमारे प्रदेश में विजली गांव-गांव में गई। मैं मानता हं कि पिछें 10 सालों के अन्दर यहां यह तब्दीली क्यों नहीं ग्राई। यह मंत्रालय सोचे कि यह जो बिजली के इंजीनियर हैं, विशेषज्ञ हैं, वही हिन्द्स्तान के ग्रंदर विजली को तेजी से लायेंगे, गलत है और यह गलत है यह हरियाणा ने साबिब किया है। ग्रगर बिजली के कानन में कोई तब्दीली की ग्रावश्यकता इस मंत्रालय को सोचनी थी तो इस मंत्रालय को चाहिए था कि हरियाणा के इनेक्टिसिटी बोर्ड, वह मद्रास के इलेक्ट्रिसटी बोर्ड-कामराज के इंजीनियर-मद्रास के गांव-गांव में बिजली नहीं पहंचा सके, तो हरियाणा में

## [श्री रणवीर सिंह]

चौधरी बंसीलाल किस तरह गांव-गांव में बिजली पहुंचा सके। इंजीनियर से हम तभी श्रन्छा काम ले सकते हैं जब कि हम उनसे काम लेना सीखें। तो हमें उनसे काम लेना होगा । लेकिन काम सौंप कर उनसे काम लेना मिक्कल है। यह मैं मानता हं। इसके साथ-साथ ( Time bell rings ) .

उपाध्यक्ष महोदय, मैं एक सिनट श्रीर ल्गा।

श्रभी एक बात का जिक यहां पर हुग्रा है। हमारे यहां जो बिजली पैदा होती है, उपाध्यक्ष महोदय, उसका सारा इन्तजाम तो हिन्दुस्तान की सरकार के पास है । हिन्दूस्तान की सरकार के कानन के तहत भाखड़ा मैनेजमेन्ट बोर्ड है। हमारे यहां ब्यास प्रोजेक्ट है। जो श्राटिकल प्राफ एसोसियेशन है उसमें साफ लिखा था कि जितना जिस स्टेट को वहां से पानी मिलता होगा उतनी ही बिजली में उस प्रदेश का हिस्सा होगा। भाखडा में जितना हरियाणा श्रीर पंजाब का हिस्सा था उसमें 85 परसेन्ट में 50 परसेन्ट हरियाणा को मिला जब कि 60 प्रतिशत मिलना चाहिए। लेकिन हमें वह नहीं मिला। उस समय विजली के तारों का उतना विस्तार नहीं था। ग्राज तो पंजाब के विस्तार से ज्यादा हमारे तार हैं । हिन्दुस्तान की सरकार को प्रदेशों में ऐसे संस्थान बनाने का क्या फायदा ग्रगर वह न्याय न दिला सकें। यही नहीं, उपसभापति जी, हिन्दुस्तान की पालियामेन्ट के कानून में 3 हेडवर्क्स के उपर, बी॰एन॰बी॰ के, ग्रस्तियार होना चाहिए। ग्राज उस कानून को बने हुए 11 वर्ष हो गए, ग्यारहों बार यहां से दखल नहीं दे सके। ( Time bell rings ) अगर ऐसा है तो कोई फायदा नहीं है। तो मैं जहां इस बात को मानता हुं कि पिछले 10 साल के श्रांदर खास तौर पर 1965 के बाद जब से हमारी प्रधान मंत्री जी प्रधान मंत्री बनी हैं इस देश के अंदर पहले जो एक करोड़ युनिट बिजली

पैदा करने की शक्ति थी प्राज 2 करोड 30 लाख से भी ज्यादा पैदा करने की शक्ति है। उस वक्त 75,000 गांवों में विजली थी. ग्राज करीव 2 लाख गांवों के ग्रंदर विजली पहुंची है। उस वक्त कोई 10 लाख बिजली के पम्प चलते थे ग्राज 30 लाख से ज्यादा चलते हैं। वे भीर ज्यादा तेजी से चलने चाहिए और वें चल सकते हैं अगर उसका पैका पूरा दिया जाए ग्रीर बगैर ब्याज के दिया जाये। हरियाणा का हिस्सा हमको दिलाया जाए तभी। लेकिन अगर सारे देश की या कोई दो चार प्रदेशों को मिला कर के आधारिटी बनाते हैं उसमें यह ग्रस्तियार ही नहीं बना सके, फैसला ही नहीं कर सकते, तो उसका क्या फायदा है? तो मैं माननीय मंत्री जी से प्रार्थना करूंगा कि वह—हम तो श्रव ज्यादा नहीं कहते हैं—वह उसका फायदा दिला सकें। जो पहले फैसले हुए हैं उन्हें मनवा सकें और काम तेजी से चलें। जो आदमी हैं, जैसा उन्होंने लिखा है, मैं तो कहता हं 8 हमारे जैसे भाई जिनको देश के स्रंदर विजली के संस्थान चलाने का मौका मिला है उनको मेम्बर वनाम्रो—हरियाणा के चेयरमैन को बनायो ताकि देश के श्रंदर तेजी से काम हो या मद्रास के जिन भाइयों ने तेजी से विजली 🦠 का काम चलाया था उनको बनायो और अगर इस सेन्ट्रल इलेक्ट्रिसटी आधारिटी बिल के पास करने से आप समझते हैं देश के श्रंदर विजली की पैदायश ज्यादा वड जाएगी ग्रौर उसके साथ साथ पानी से विजली की जितनी ज्यादा ( Time bell rings ) . . . एक ही मिनट चाहुंगा, पानी से बिजली सस्ती है, जिससे ज्यादा से ज्यादा बिजली पैदा कर सकते हैं उन स्कीमों पर काम चाल किया जाए । इसी में देश का भला है । बिजली के कपर घाटा है तो उसको फायदे का जभी हम तब्दील कर सकते हैं जब सस्ती विजली मिले ।

श्री देवराव पाटिल (महाराष्ट्र) : विद्युत् प्रदाय संगोधन विधेयक जो विद्यत जुद्योग का पुनर्निर्माण स्रीर पुनर्गठन के लिए लाया गया है उसका मैं समर्थन करता है। इस विधेयक से केन्द्रीय विद्युत प्राधिकरण मजबूत होगा ग्रीर एक राष्ट्रीय विद्युत नोति का विकास हो सकेगा। इस विधियक से विद्यात उत्पादन करने के लिए अनेक कंपनियां भी बनाई जाएंगी ग्रीर देश में जो बिजली उत्पादन कम है उसमें काफ़ी उत्पादन बढ जाएगा।

महाराष्ट्र के बारे में मेरे एक मिल ने कुछ सुझाव दिये हैं। महाराष्ट्र की हालत यह है कि देश में इरिगेशन का एवरेज 27 परसेंट है। महाराष्ट्र में वह 10 परसेन्ट है भौर प्रति एकड एवेहलेबिलिटी आफ घाटर जो है वह देश में सबसे तीचे महाराष्ट्र में है। इसलिए महाराष्ट्र गवर्नमेन्ट ने हाइड्रोइलेक्ट्रिक प्रोजेक्ट के बारे में सोचकर कुछ स्कीम भेजी है। कई सालों से हमारे यहां विजली की मारी कमी है, आज भी कमी है। महाराष्ट्र स्टेट इलेक्ट्रिसटी बोर्ड यह इलेक्ट्रिसटी बोर्ड का नाम है। देहातों में एम०एस०ई०बी० के बारे में कहते हैं मन्डे ट सन्डे इलेक्ट्रिसटी बंद उसका नाम है Maharashtra State Electricity Board.

महाराष्ट्र गवर्नमेंट ने जो हाइड्रो पावर प्रोजेक्ट भेजे हैं पवना और गिरना के उनकी स्रोर मैं मंत्री महोदय का ड्यान दिलाना चाहता हूं कि इनकी मंजूरो जल्दी दी जाय। **खापरखेडा ग्रीर**-पद्ल**ि**के एक्सटेंशन के बारे में भी ध्यान दिया जाय। चन्द्रपुर ग्रीर उमरेड के थर्मल पावर स्टेशन्स की स्कीम्स के मंजूर होने से भी महाराष्ट्र में विजली का उत्पादन बहुत बढ़ेगा।

हरल इलेक्ट्रीफ़िकेशन यानी ग्रामीण विद्यंतीकरण को परिभाषा बदलनी चाहिए । हम ने बाहर के देशों में देखा है कि जहां निदयां आती हैं, नाले जाते हैं वहां इलेक्ट्रिसटी जाती है, लेकिन हम देहात में इंवि के लिये इलेक्ट्रिसटी का प्रबन्ध नहीं कर पाये हैं। यह गलत है। हमें छवि को प्राथमिकता

देनी चाहिए, इलेक्ट्रिसटी कृषि के लिए देनी चाहिए। कृषि हमारा बुनियादी उद्योग है, उसका विकास होगा तो हमारा आर्थिक विकास होगा। बिजली मूलभूत तत्व है जिससे हमारी प्रास्पेरिटी बढ़ती है। मैं मंत्री महोदय को फिर से धन्यवाद देता है ग्रीर बिल का समर्थन करता है।

प्रो । सिद्धेश्यर प्रसाद: माननीय उपाध्यक्ष जी, जिन माननीय सदस्यों ने केन्द्रीय विकली प्राधिकरण (संशोधन) बिल पर बहस में भाग लिया है ग्रीर ग्रंपने बहुमूल्य सुझाव दिये हैं उन सब के प्रति मैं हतज है।

बिल में ग्रीर भी बहुत सी बात सदस्य चाहते थे, लेकिन जैसा कि बताया गया है यह विल कुछ खास कारणों से सदन के सामने लाया गया है। एक आवश्यक व्यवस्था को कार्यरूप देना था इसलिए ग्राडिनेन्स निकालना पडा। वह समय की आवश्यकता को ध्यान में रखते हए तरकाल करना पड़ा था।

देश में विजली की स्थिति को सुधारने के लिए या विजली को एक उद्योग के रूप में विकसित करने के लिए पिछले वर्षों में केन्द्रीय सरकार ने जो कदम उठाये हैं, उनमें और भी सधार लाने के लिए जो संशोधन या सझाव माननीय सदस्यों ने दिये हैं, अब हम केन्द्रीय विजली प्राधिकरण एक्ट में और संशोधन लावेंगे उस मीके पर इन बातों का ध्यान रखेंगे। मैं माननीय सदस्यों का इस बात के लिए आभारी हैं कि पिछले कुछ वर्षों में भारत सरकार ने देश में विजली की स्थिति को सुधारने के लिए जो कदम उठाये हैं उनको माननीय सदस्य संतोषजनक मानते हैं। हम स**ब** इस बात को अच्छी तरह से जानते हैं कि दो साल पहले हमारे देश में विजली की क्या हालत थी और इन दो वर्षों में भारत सरकार ने राज्य सरकारों के ग्रीर विजली बोर्ड की सहायता से देश में बिजली की स्थिति

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[प्रो० सिद्धेश्वर प्रसाद] सुधारने के लिए जो कदम उठाये उनका अच्छा नतीजा निकला है। यह जरूर है कि म्राज भी कुछ ऐसे राज्य हैं, जैसा माननीय सदस्य ने बताया, जैसे महाराष्ट्र की चर्चा की, जहां बिजली की कमी है। महाराष्ट्र के ग्रलावा एक-दो भ्रीर राज्य हैं जहां विजली की कमी है। उत्तर-पूर्व के राज्यों में बिजली की कमी है। आसाम में, मध्य प्रदेश में, तमिलनाडु में विचली की कमी है। यह कमी क्षेतीय कमी के रूप में भी हमारे सामने आती है। विजली को विकसित करने के लिए जितना समय लगना चाहिए उससे ज्यादा समय लगता है। बैसा माननीय चौघरो रणवीर सिंह जी ने कहा, इसके लिए पैसा चाहिए। वह बहुत बड़ी बात है। यह सदन इस बात से घवगत है कि प्रधान मंत्री का जो बीस सुत्री कार्यक्रम है उसमें बिजली के विकास को, विजली के उत्पादन को बहुत ऊंची प्राथमिकता दी गयी है। यह वीस सुत्री कार्यक्रम का महत्वपूर्ण सूत है लेकिन दो-एक और ऐसी बातें हैं जिनकी अप्रोर ध्यान देना चाहिए । धगर हमारा ध्यान रम् आर नहीं गया तो हम जिस उद्देश्य से इस विल को लाये हैं और जिस रूप में हम इस समस्या को सुलझाना चाहते हैं उसके लिए पूरी तरह से अनुकुल वातावरण नहीं बन सकेगा ।

मैं भाननीय सदस्य की इस भावना से
पूरी तरह परिचित हूं कि भाननीय सदस्य यह
चाहते हैं कि सारे देश में विजली की रोशनी
रहे, सारा देश विजली की रोशनी में जिल-मिलाता रहे। गांवों में भी रोशनी रहे और
शहरों में भी रोशनी रहे और जो चाहे, जितनी चाहे बिजली बर्बाद करे और उस पर कोई रोक न हो। यह आक्चर्य की बात है। मै केवल एक बात की स्रोर संकेत करना चाहता हुं कि अगर एक युनिट विजली भी बर्बाद होती है तो उस का मतलब यह है कि हम्परा चार हजार रुपया बर्बाद हो गया। यह कोई छोटी बात नहीं है। हम अपने देश में योजना को कार्यान्वित करने के लिये ग्रीर देश का सर्वांगीण विकास करने के लिए ग्रीर उस के लिए साधनों को जुटाने के लिए प्रयत्नशील हें लेकिन अपर कैंपेसिटो का पूरी तरहसे इस्तेमाल न किया जाय ग्रीर हमारी बिजली बर्वाद हो तो यह देश-हित में नहीं होगा। किसी इलाके में गांवी में, किसानी को पूरी तरह विजली मिले, वोलटेज पूरा हो भीर ब्रेकडाउन्स न हो उस के लिये बिजली का पूरा इस्तेमाल जरूरी है। यह किसानी के हित की ही बात नहीं है बल्कि यह पूरे इलाके के लिये और देश के लिये बहुत आवश्यक है। इस लिथे हमारे जो विशेषेत्र हैं उन्होंने बहुत सोच-विचार कर इस ग्रोर हमारा ज्यान म्राकपित किया है।

इसी प्रकार क्षेतीय अभाव की चर्चा भी कुछ माननीय सदस्यों ने की है। क्षेतीय अभाव को दूर करने के लिये उस क्षेत में जो विजली की योजनायें स्वीकृत की गयीं उनको पूरा करने के लिये कदम उठाये जा रहे हैं। मैं सब का उदाहरण नहीं दूंगा, केवल एक लोकटक का उदाहरण देना चाहता हूं। उस पर हम बहुत तेजों से काम करना चाहते थे और वहां तेजी से काम आगे बाढ़ रहा था, लोकन उस को कायीन्वत करने के लिये वहां कुछ ऐसी स्थित हो गयी कि जिस की बजह से हम तेजी से छ। ये नहीं बढ़ पा रहे हैं। बहुत तेजी से काम चल रहा था लेकिन वहां गैस ऐसी निकल द्वार्यी जो सूरंग बनाई का रही थी उस में कि जिस के कारण कुछ मबदूर भर गये। विशेषज्ञ उस की जांच कर कर रहे हैं और उस के लिये कोई रास्ता निकल भारत है तो उस काम को फिर बहुत तेजी से शुरू किया जायगा। उस योजना को बंद नहीं किया गया है, शेकिन चूंकि एक विशेष यरिस्थिति उत्पन्न हो गयी है और मजदूरों के लिये काम करना संभव नहीं रह गया है इस लिये वह काम रोक दिया गया है भीर जब तक सारी गैस निकल नहीं जाती है या कोई दूसरा रास्ता नहीं निकल जाता है तब तक उस पर काम शुरू करना खतरे से खाली नहीं होगा ग्रीर मैं समझता हूं कि हमारे माननीय सदस्य इस बात से सहमत होंगे।

कुछ सदस्यों ने यह भी मुझाव दिया कि पन-विजली सस्ती होतो है इस लिये उस को ज्यादा पैदा किया जाय। लेकिन जहां पानी नहीं है वहां पन-विजली योजना कैसे जल सकती है? यदि पन-विजली की योजना कि वर्षा नहीं होती है तो ऐसे मौकों पर देश को कितनी कि होती है तो ऐसे मौकों पर देश को कितनी कि होती है तो ऐसे मौकों पर देश को कितनी सिक्नोई का सामना करना पड़ता है यह भी सोचने की बात है। जैसा कि माननी सिदस्यों को याद होगा, कई साल पहले एक बार मानसून फेल हो गया था तो उससे आप अंदाजा लगा सकते हैं। इन सारी बातो को हमें ध्यान में रखना चाहिए।

श्री स्रोइम् मेहताः जहां पानी कम नहीं

होता उन को आप क्यों नहीं खेते?

प्रो० सिद्धे<sup>इवर</sup> प्रसाद : हरियाणा में ज्यादा गुंजायण नहीं हैं, लेकिन श्रोम मेहता जो जैसा कहते **हैं** . .. . .

श्री रणबीर सिंह (इंटियाणा) : गंगा जमना के पानी से आप बिजली पैदा कर सकते हैं।

त्रो॰ सिद्धेदंवर प्रसाद : चांधरी साहबे, हरियाणा में गंगा जमना नहीं है यही हमारी मृडिकल हैं। मैं इस बाई को जानता हूं कि हमारे मिल स्रोम् मेहता जी चाहते हैं कि उन की किश्तवार योजना तेजी से चालू की जाय।हमामी उसको तेजी से चालू करना चाहते हैं, लेकिन उसमें जो कठिनाइयां थीं उन का श्रव हमने रास्ता निकाला है सीर श्रव उस पर काम जहर सागे बहेगा।

दो, एक और ऐसी जीजें हैं जिन की स्रोर मैं संकेत करना चाहूंगा। एक भाननीय सदस्य ने कहा कि जो संशोधन हम ला रहे हैं। केन्द्रोय विजली प्राधिकरण ऐक्ट में उसमें मजदूरों के लिये कोई गुंजायण नहीं रखी गयी है। ऐसी बात नहीं है। केन्द्रीय विजली छारपोरेणन के जो सदस्य होंगे उनमें एक ऐसा सदस्य भी होगा कि जिस को मजदूरों को संगठित करने का भी अनुभव हो। अब मजदूरों को संगठित करने का भी अनुभव रखने वाला जो ज्यक्ति होगा उस मजदूर को भी हम उस प्राधिकरण में स्थान दे सकते हैं। इस की ध्यान में रखा गया है।

इसके अलावा कुछ माननीय सदस्यों ने इस बात की ओर ध्यान श्राक्षित किया है प्रो० सिद्धेश्वर प्रसादी

Electricity (Supply)

कि हम गांवों की स्रोर ज्यादा घ्यान दें। गांवो की स्रोर ज्यादा ध्यान देने के लिये ही हम यह सब कर रहे हैं। सदन के सदस्य इस बात से परिचित है कि इस ने जो ग्रामीण विद्यतीकरण निगम बनाया उस को सरकार की और से यह दिवायत दी गयी है कि गांवों में बिजली देने के लिये जो योजना स्वीहत की जाती है उस में खेती के लिये पानी निकालने के िये जो पंपिंग सेंट खगाये जाते हैं उन को एवं से ऊंची प्राथिभिक्ता वे दें । इसी की वज्र से हमारे देश में यह काम काफी आगे बड़ा है।

ऐसी बाद नहीं है कि केन्द्रीय सरकार जो नीति बनाती है उसमें जो क्षत्रीय विषमता होती है उसको भी ध्यान में नहीं रखा गया है या जिन राज्यों में ज्यादा बिजली की जरूरत है उनके लिए जो योजनायें ग्राती हैं उनको भी ब्यान में नहीं रखदे हैं। यह भी नहीं है कि हम खुद प्रपन्त जो योजनायें हैं उनका घ्यान नहीं रखते हैं। देकिन इन कामों को हम बहुः देजी से बड़ाना चाहते हैं। ऐसी हालत में हम माननीय सदस्यो की जो भावना है उसकी बाद करते हुए यह बतलाना चाहते हैं कि यह जो लक्ष्य है उसको प्राप्त करने के िए हमें साधन चाहिए। वह तब तक संभव नहीं है जब तक हम बिजली उद्योग का पुनर्गठन न करें। हम बिजली उद्योग का पुनर्गठन करना चाहते हैं तो उसकी दिष्ट से केन्द्रीय विजली प्राधिकरण को मजबूत बनाने और ज्यादा आधिकार देने की जरूरत है। इस बात को ध्यान में रखते हुए यह

संशोधन विधेयक इस सदन में पेश किया गया है।

इसके इलावा राज्य सरकारें जो विजली योजनाय बनाती हैं, या बिजली बोर्ड बनाते हैं उनकी ग्रोर से जो काम ग्राता है उसे लिहांज से पूरक के रूप में भारत सरकार इस काम को करेइराबात को भी ध्यान में रखा गया है। दो एक माननीय सदस्यों ने यह सुझाव दिया कि केन्द्रीय सरकार की बिजली के उत्पादन का काम ग्रपने हाथ में लेना चाहिए। हम इस बात को जानते हैं कि सदन में भी यही भावता है, दूसरे सदन में भी यही भावता है, बाहर देश में भी इसके लिए मांग की गई है, है किन पूरी तरह उतनी दूर तक जाने की बात हम नहीं करते हैं, इतनी बात हमारे ध्यान में जरूर है कि राज्य सरकारों के पास विजली उत्पादन का जो काम है उसमें कहीं कमी रह जाये तो भारत सरकार उसकी मदद के रूप में बिजली के उत्पादन के काम को अपने हाथ में लेगी। इसी बात को ध्यान में रखकर भारत सरकार ने दो कंपनियां बताई हैं। एक पत-बिजली के उत्पादन के लिए है ब्रीर दूसरी ताप विजली के उत्पादन के लिए। ये दो योजन। यें अपना काम शुरू करेंगी तो माननीय सदस्यों की भावनात्रों की पूर्ति हो सवेगी।

इसके अनावा दो एक जो स्थानीय वार्ते हैं, उनका में उल्लेख यहां पर नहीं करना चाहता हुं मूल नीति की बातों की स्रोर ही मैंने संकेत किया है।

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श्रन्त में में माननाथ सदस्यों का धन्यवाद देता हूं कि उन्होंने इस संशोधन बिल का स्वागत और सम्थंत किया है।

## ध्रन्थवाद ।

MR. DEPUTY CHAIRMAN: Now I •will put the motion.

The question is;

"That the Bin further to amend the Electricity (Supply) Act, 1948, as passed by tne Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN; We shall now lake up cl.-; use-by-clause 'Consideration of the Bill.

Clauses 2 to 34 were <ulded to the BiVL

Clause 1, the Enacting Formula and the Title were Added to the Bill

PROF. SIDDJHreSHWAR PRASAD: Sir, I move:

"That the Biii he passed."

The question, was put and the motion was ceetoptefi.

MR. DEPUTY CHAIRMAN: The House stands adjourned sine die.

The House then adjourned sine «Re at eaght minutes past. seven Hf 'Ehe clonk.